

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 123
(IB)-353(PB)/2019

IN THE MATTER OF:

Sharad Tewari and Savita Tewari

....Applicant/petitioner

Vs.

Indirapuram Habitat Centre Pvt. Ltd.

.... Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Mr. Mohd. Aslam Chauhan, Proxy counsel for Mr. R.K Gupta,
Adv.

For the Respondent: Mr. Ashotosh Gupta,
Mr. Gaurav Rana, Mr. Abhishek Aggarwal,
Advs. for Corporate Debtor.

ORDER

A copy of the complete paper book has been handed over to the counsel for the respondent in the court.

Learned counsel for the respondent seeks and is granted ten days' time to file his vakalatnama along with the board resolution of corporate debtor and reply with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 28.03.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)